

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date of Decision: 06/02/2018

**Misc. Application No.304 of 2017  
And  
Appeal No.332 of 2017**

Harish Chandra Gupta  
s/o Late R.P. Gupta  
142/38 Ka Amaniganj,  
Aminabad, Lucknow – 226 018.

... Appellant

Versus

Securities and Exchange Board of India  
SEBI Bhavan, Plot No.C-4A, G Block,  
Bandra Kurla Complex,  
Bandra (East),  
Mumbai – 400 051.

... Respondent

Appellant in person.

Mr. Aditya Mehta a/w Mr. Mihir Mody and Mr. Nirav Parmar,  
Advocates i/b K. Ashar & Co. for the Respondent.

**CORAM** : Justice J.P. Devadhar, Presiding Officer  
Jog Singh, Member  
Dr. C.K.G. Nair, Member

**Per** : Jog Singh (Oral)

**Misc. Application No.304 of 2017 in Appeal No.332 of 2017:**

1. By this Misc. Application, Appellant seeks condonation of 560 days delay in filing the Appeal. For the reasons stated in the Misc. Application, delay is condoned. Misc. Application is disposed of accordingly.

**Appeal No.332 of 2017:**

2. Heard both sides. This is the third round of litigation. SEBI has issued show-cause notice dated 17<sup>th</sup> January, 2018 to the concerned parties. That was one of the grievances of the Appellant who had been appearing in person before us.

3. Today, the Appellant submits that SEBI should complete the proceeding pursuant to the show-cause notice in a time bound framework. The learned Counsel for SEBI Shri Aditya Mehta along with Shri Mihir Mody, Advocate submits that SEBI will do it as early as possible and preferably within a period of six months from today and inform the Appellant about the outcome of the present show-cause notices. In these circumstances, the Appellant fairly submits that he does not want to press the appeal.

4. The same is accordingly disposed of with the aforesaid directions with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Jog Singh  
Member

Sd/-  
Dr. C.K.G. Nair  
Member

06/02/2018

prepared & compared by-dg